

**GOVERNMENT OF INDIA
HOME AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:3254
ANSWERED ON:11.02.2014
COMMITTEE ON ILLEGAL CONSTRUCTIONS
Choudhary Shri Harish;Vasava Shri Mansukhbhai D.

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether the High Court of Delhi has directed to set up a Nodal Steering Committee to monitor the action against the unauthorised/illegal constructions in the National Capital Territory (NCT) of Delhi;
- (b) if so, the details of the members of the Committee, as on date; and
- (c) the details of works done and suggestions made by the Nodal Steering Committee along with the action taken thereon during each of the last three years?

Answer

MINISTER OF THE STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN)

(a) & (b) In compliance of the orders dated 10.09.2008 of the Hon'ble High Court in the matter of "Kalyan Sanstha Social Welfare Organisation Vs. Union of India & Ors.," a Nodal Steering Committee has been constituted having the following officers as its members:

- (i) Addl. Commissioner (Engineering)
- (ii) Chief Vigilance Officer
- (iii) Chief Town Planner
- (iv) Chief Law Officer

(c) The Directorate of Local Bodies has informed that since inception of Nodal Steering Committee, in Unified Corporation, 836 complaints/ references have been closed after submission of Action Taken Report by the concerned zones. 44 court cases have also been referred to Nodal Steering Committee by the Hon'ble High Court, which have been disposed of after giving proper hearing to the applicants in terms of directions of Hon'ble High Court.

Further, after trifurcation of MCD, 84 complaints/references in North DMC and 341 complaints/references in South DMC, have been closed after submission of Action Taken Report by the concerned zones. Total 26 complaints relating to unauthorized constructions/encroachments have been received in East DMC since 01.05.2012.

The monthly meetings of the Nodal Steering Committee are held which are attended by all the Zonal Deputy Commissioners along with other senior officers wherein grievances/complaints relating to unauthorized constructions/encroachments on public land and overall working of zones and its officers is reviewed and directions are issued to the concerned zones to deal with the complaints and to dispose of the same on priority and also to submit Action Taken Report accordingly.